

ज्यादा हो जाय। इसलिए अच्छा यह है कि पहले अपनी तरफ से सम्पादक को आप लिखें कि वह इसका संपन्न प्रकाशित करें। अगर वह संपन्न को प्रकाशित करने से इन्कार कर दें तो यह मामला प्रिविलेज कमेटी को भेजा जा सकता है। इस समय भेजना ठीक नहीं है।

SHRI SEZHIYAN : Even if this matter is referred to the Privileges Committee, they will not take a decision *suo motu*; they will also write to the persons concerned. Meghalaya is a very sensitive area. Bangla Desh refugees are going there. If pernicious rumours like this are floated there, the communal harmony existing there will surely be disrupted. I want that rumours should be nipped in the bud. Therefore, I want this House to take serious note of such allegations against the office of the Deputy-Speaker.

MR. SPEAKER : I examined this. This is a paper issued in Khasi language. This is in Meghalaya. Of course, none of us could read that language. I tried if any Member in this House could read it. And the only person who could read it was the Deputy-Speaker himself. This is the translation we have got.

As the office of the Deputy-Speaker is concerned—if it were just a Member, that is all right—the dignity of the office is much more important than certain conventions that we follow. But in this case I have a mind to forward it to the Privileges Committee. But let us follow the old practice. I will refer this to the Editor of the paper. After I receive the reply, I will consult Mr. Sezhiyan and the Deputy-Speaker. If they are satisfied, I will drop it. Otherwise, this will go to the Privileges Committee. I hope, all of you agree.

HON. MEMBERS : Yes.

12.36 hrs.

PAPERS LAID ON THE TABLE

Notifications under Article 320 of the Constitution in relation to Mysore

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

- (1) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated to 27 March, 1971, issued by the President in relation to the State of Mysore :—
 - (i) The Mysore Public Service Commission (Consultation) (First Amendment) Regulations, 1970 published in Notification No. G.S.R. 412 in the Mysore Gazette dated the 10th December, 1970. [Placed in Library. See No. LT—494/71]
 - (ii) The Mysore Public Service Commission (Consulation) (Second Amendment) Regulations, 1970, published in Notification No. G.S.R. 427 in the Mysore Gazette dated the 24th December, 1970. [Placed in Library. See No. LT—495/71]
- (2) An explanatory memorandum (Hindi and English versions) explaining the reasons for laying the above Notifications before Parliament. [Placed in Library. See No. LT—496/71]

Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : I beg to lay on the table—

- (1) A copy of the Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971, published in Notification No. DPC/5/RPA/68 in Mysore Gazette dated the 6th May, 1971, under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library, See. No. LT—497/71]
- (2) A statement explaining the reasons

[Shri Sher Siugh]

as to why the Hindi version of the above Notification could not be laid on the Table simultaneously. [Placed in Library. See No. LT—498/71]

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, मुझे आइटम नं० 4 के बारे में एक निवेदन करना है। यह प्रोफेसर शेर सिंह ने जो कागज रखा है मैंने अभी देखा है कि हिन्दी में क्यों नहीं रखे जा रहे हैं, इसका उन्होंने निवेदन दिया है...

अध्यक्ष महोदय : पहले लिख कर भेज दिया करिये तो अच्छा होता है।

श्री अटल बिहारी वाजपेयी : आखिर हिंदी में न रखने का कारण क्या है ?

श्री शेर सिंह : मैंने एक वक्तव्य दिया है, उस वक्तव्य में है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, क्या वक्तव्य को देखने के बाद आप इजाजत देंगे पूछने की ?

अध्यक्ष महोदय : रखने वाले तो वह हैं। हमारी इजाजत की बात कहां आती है ?

Review and Annual Report of National Textile Corporation and Annual Administration Report of Tea Board

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi version) under sub-section (1) of Section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70,

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—499/71].

(2) A copy of the Annual Administration Report of the Tea Board for the year 1969-70. [Placed in Library. See No. LT—500/71].

Notification under Essential Services Maintenance Act, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : I beg to lay on the Table a copy of Notification No. S. O. 2449 (Hindi and English versions) published in Gazette of India dated the 22nd June, 1971 declaring service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purposes of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of Section 2 of the said Act. [Placed in Library. See No. LT—502/71].

12.37 hrs.

STATEMENT RE. RAILWAY ACCIDENT AT VARANASI

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : I beg to lay the statement regarding the side-collision between train No. 48 Dn. Bombay-Varanasi Express and a shunting engine at Varanasi Station of the Northern Railway on 22-6-71.

Statement

On 22-6-71 at about 16.42 hours while train No. 48 Dn. Bombay-Varanasi Express was entering line No. 4 at Varanasi Station